

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of (Insolvency  
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF <b>Patel Wood Products Limited</b> RELEVANT PARTICULARS		
1.	Name of corporate debtor	Patel Wood Products Limited
2.	Date of incorporation of corporate debtor	27 <sup>th</sup> May, 1997
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No of corporate debtor	U20299DL1997PLC087495
5.	Address of the registered office and principal office (if any) of corporate debtor	RZ-B2/115, 1st Floor, Vijay Enclave Palam, South West Delhi, Delhi, India, 110045
6.	Insolvency commencement date in respect of corporate debtor	22 <sup>nd</sup> April 2025
7.	Estimated date of closure of insolvency resolution process	19 <sup>th</sup> October 2025 (180 <sup>th</sup> day from the date of commencement of resolution process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manoj Kumar Anand (Registration No IBBI/IPA-001/IP-P00084/2017-2018/10180)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered address: -2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email Address –anandmanoja@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	2, Community Centre, 3 <sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028 Email: -patelwoodcirp@gmail.com
11.	Last date for submission of claims	8 <sup>th</sup> May, 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class (es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not Applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a). Web link: <a href="https://ibbi.gov.in/downloadform.html">https://ibbi.gov.in/downloadform.html</a> b). Not Applicable

Notice is hereby given that the National Company Law Tribunal New Delhi, Court-V, New Delhi has ordered the commencement of a corporate insolvency resolution process of Patel Wood Products Limited as per order against Company Petition No. (IB) NO. 555/ND/2024 as on Tuesday, 22<sup>nd</sup> April 2025.

1. The creditors of M/s. Patel Wood Products Limited are hereby called upon to submit their claims with proof on or before Thursday, 8<sup>th</sup> May 2025 to the interim resolution professional at the address mentioned against entry No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in the relevant forms to be downloaded from web link mentioned in col 14.
3. **Submission of false or misleading proofs of claim shall attract penalties.**



Date: 25.04.2025  
Place: New Delhi

**Manoj Kumar Anand**  
Name and Signature of Interim Resolution Professional  
Registration No IBBI/IPA-001/IP- P00084/2017-2018/10180

24 HERO HOUSING FINANCE LIMITED

Regd. Office: 09, Community Centre, Bassant Lok, Vasant Vihar, New Delhi - 110057, Branch Office: Office No. A-6, Third Floor, Sector-4, Noida-201301.

PUBLIC NOTICE (E-AUCTION) FOR SALE OF IMMovable PROPERTY UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Table with columns: Loan Account No., Name of the Borrower, Date of Demand, Type of Property, Reserve Price, Earnest Money.

Description of property: Flat No. G.F. 2, MIG, Ground Floor, Without Roof Rights, Right Hand Back Side, Consisting Of One Drawing/Dining Room, Two Bedrooms, Two Toilets & One Kitchen having Covered Area Measuring 500 Sq. Ft. i.e. 46.45 Sq. Mtrs Situated On Plot No. F-19, S.L.F. Ved Vihar, Village And Tehsil Loni, District Ghaziabad, Uttar Pradesh-20102 Bounded As: North-Plot No. F-17, East-Plot No. GF-1M.I.G. and Common Passage, West-Other Land, South-Plot No. G.F-3.L.I.G.

TERMS AND CONDITIONS OF THE E-AUCTION: (1) E-Auction is being held on "As is where is Basis" & "As is what is Basis" & "whatever there is Basis" & "Without recourse Basis" and will be conducted online.

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Mahindra FINANCE

MAHINDRA & MAHINDRA FINANCIAL SERVICES LTD. Registered Office: Gateway Building, Apollo Bunder, Mumbai-400 001.

POSSESSION NOTICE (For Immovable Property) Rule 8-(1) of SARFAESI Act & Rules

Whereas, the undersigned being Authorized Officer of Mahindra and Mahindra Financial Services Ltd. under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 06<sup>th</sup> February, 2025 calling upon the borrower M/s Arun Enterprises and Mrs. Drodipai to repay the amount mentioned in the notice being for Rs.26,31,376.65/- (Rupees Twenty Six Lakh Thirty One Thousand Three Hundred Seventy Six and Sixty Five Paise only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 9 of the said rules on this day of 23<sup>rd</sup> April, 2025.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMovable PROPERTY ITEM NO-1- All that piece and parcel of the property measuring 162 Sq. yds, comprised in Khasra No. 1623/1, situated in the abadi of Krishna Vihar Colony, Phase - II, in the layout plan of Village Bahla Halpur, Tehsil and Pargana Loni, District - Ghaziabad, Uttar Pradesh -20102. Bounded as follows: On or towards East by: Road 25 Feet Wide, On or towards West by: Property of Other, On or towards South by: Property of Other, On or towards North by: Property of Other;

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PUBLIC NOTICE

Notice is hereby given that share certificates for 1000 Equity shares of face value Rs. 10/- each having certificates No. 90129269, 90129269, 90123418, 90203683, 90203684 and 1131200, bearing Distinct Nos.1765326-1765350, 1544851-2344875, 8314882-8314931, 15460135-15460174, 15460185-15460234 and 51407141-514078213 respectively held in Folio No. SRF0121489 of SRF LIMITED, registered in the name of M/s USTAT LEASING & FINANCE PVT LTD were found to be lost and the shareholder has applied to the Company to issue duplicate share certificates. Any person who has any claim in respect of the said share certificates should lodge such claim with the company at its registered office at Unit No. 236 & 237, 2nd Floor, DLF Galleria, Mayap Place, Noida Link Road, Mayur Vihar, Delhi - 110091, within 15 days of the publication of this notice after which no claim will be entertained and the company will proceed to issue duplicate share certificates.

Place: Delhi Ustat Leasing & Finance Pvt Ltd Date: 25.04.2025

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INDIA SHELTER FINANCE CORPORATION LTD.

INDIA SHELTER FINANCE CORPORATION LTD. Registered Office: 203, 2nd Floor, Padam Business Park, Awas Vikas, Agra-282007

POSSESSION NOTICE (For Immovable Property) Rule 8-(1) of SARFAESI Act & Rules

Whereas, the undersigned being Authorized Officer of the INDIA SHELTER FINANCE CORPORATION LIMITED under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 06<sup>th</sup> February, 2025 calling upon the borrower M/s Arun Enterprises and Mrs. Drodipai to repay the amount mentioned in the notice being for Rs.26,31,376.65/- (Rupees Twenty Six Lakh Thirty One Thousand Three Hundred Seventy Six and Sixty Five Paise only) within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 9 of the said rules on this day of 23<sup>rd</sup> April, 2025.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMovable PROPERTY ITEM NO-1- All that piece and parcel of the property measuring 162 Sq. yds, comprised in Khasra No. 1623/1, situated in the abadi of Krishna Vihar Colony, Phase - II, in the layout plan of Village Bahla Halpur, Tehsil and Pargana Loni, District - Ghaziabad, Uttar Pradesh -20102. Bounded as follows: On or towards East by: Road 25 Feet Wide, On or towards West by: Property of Other, On or towards South by: Property of Other, On or towards North by: Property of Other;

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FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PATEL WOOD PRODUCTS LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor: Patel Wood Products Limited

2. Date of incorporation of corporate debtor: 27<sup>th</sup> May, 1997

3. Authority under which corporate debtor is incorporated / registered: Registrar of Companies, New Delhi

4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U20299DL1997PLC087495

5. Address of the registered office and principal office (if any) of corporate debtor: RZ-82/115, 1st Floor, Vijay Enclave Palam, South West Delhi, Delhi, India, 110045

6. Insolvency commencement date in respect of corporate debtor: 22<sup>nd</sup> April 2025

7. Estimated date of closure of insolvency resolution process: 19<sup>th</sup> October 2025 (180<sup>th</sup> day from the date of commencement of resolution process)

8. Name and registration number of the insolvency professional acting as interim resolution professional: Manoj Kumar Anand (Registration No. IBB/IA-001/IP-P00084/2017-2018/10180)

9. Address and e-mail of the interim resolution professional, as registered with the Board: Registered address - 2, Community Centre, 3<sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028. Email Address - anandmanoj@gmail.com

10. Address and e-mail to be used for correspondence with the interim resolution professional: 2, Community Centre, 3<sup>rd</sup> Floor, (Near PVR/McDonald), Naraina, New Delhi-110028. Email: -patelwoodcorp@gmail.com

11. Last date for submission of claims: 8<sup>th</sup> May 2025

